

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. 338 of 97

Present : Hon'ble Dr. B.C. Sarma, Administrative Member.
Hon'ble Mr. D. Purkayastha, Judicial Member.

Smt. Sankari Sarkar, daughter of Sri K.K. Sarkar, aged about 35 years, posted as L.D.C. in the office of Director, Advance Training Institute, Govt. of India, Dasnagar, Howrah-711 105, residing at Qtr.No. A8/44, H.M. Colony, Hindmotor, P.O. Hindmotor, Dist. Hooghly.

...Applicant.

- Versus -

- 1) Union of India, through the Secretary, Ministry of Labour, Department of Directorate General of Employment & Training, Srama Shakti Bhawan, 2 & 4, Rafi Marg, New Delhi-110 001.
- 2) Director General/Joint Secretary, Directorate General of Employment & Training, Ministry of Labour, Govt. of India, Shram Shakti Bhawan, 2 & 4, Rafi Marg, New Delhi-110 001.
- 3) Director, Advance Training Institute, Govt. of India, Ministry of Labour Dasnagar, Howrah-711 105.
- 4) Sri G. Bhaumick, Enquiry Officer, Deputy Director of Training, Advance Training Institute, Dasnagar, Howrah-711 105.

...Respondents.

For the applicants : Mr. B. Mukherjee, counsel.

For the respondents : Mr. M.S. Banerjee, counsel.

Heard on 10.3.98

Order on 10.3.98

O R D E R

B.C. Sarma, AM

The applicant is working as L.D.C. in the office of the Director, Advance Training Institute, Govt. of India, Ministry of Labour, Dasnagar, Howrah. This application has been filed by the applicant with the prayer for quashing the impugned chargesheet dated 10.3.95, inquiry proceedings, inquiry report and penalty order dated 7.9.95 issued by the respondent No.3. The applicant filed an appeal against the said penalty order by a representation dated 16.10.95 as set out in Annexure-13 to the application. The applicant contends despite that, the said appeal has not yet been disposed of. Hence the petition.



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2. During hearing Mr. M.S. Banerjee, Id. counsel for the respondents *did* not make any submission why the appeal has not been disposed of.

3. We are, therefore, of the view that the Appellate Authority should consider the case of the applicant. And accordingly the application is disposed of with a direction that the Appellate Authority shall dispose of the appeal made by the applicant on 16.10.95 as per law and pass appropriate order within two months from the date of communication of this order, if not already disposed of, and result of such decision should also be conveyed to the applicant by the respondents within one month from the date of taking such decision. Thereafter the applicant is given liberty to approach this Tribunal again if she so likes.


(D. Purkayastha)
M e m b e r (J)


(B.C. Sarma)
M e m b e r (A)

a.k.c